(a) whether Government have received complaints from the employ ers against delay on the part of some of the State Governments in sanction ing projects under the Subsidised Industrial Housing Scheme; and

(b) if so, what action Government have taken in the matter?

THE DEPUTY MINISTER OF WORKS, HOUSING AND

SUPPLY (SHRI ANIL K. CHANDA): (a) and (b) The State Governments were authorised on the 3rd September, 1956 to sanction the projects, formulated by employers. Since that date only ten instances of alleged delay on the part of the State Government in sanctioning such projects have been brought to the notice of Union Government by the employers and their organisations. All these complaints were brought to the notice of the State Governments concerned for taking immediate remedial action. Of these, seven projects have already been sanctioned; while the remaining three projects are pending for completion of prescribed formalities by the employers concerned.

SHRI BABUBHAI CHINAI: May I know what is the exact nature of the complaints?

SHRI ANIL K. CHANDA: Sir, there are many of them. Should I go into the details of all the cases?

MR. CHAIRMAN: A rough idea will do.

SHRI ANIL K. CHANDA: In some cases, it was with regard to the title deed of the land; in some other cases it was with regard to the specifications of the lay-out, etc.

SHRI BABUBHAI CHINAI; May I know how far these schemes have been implemented according to the *targets*?

SHRI ANIL K. CHANDA: From the time when this scheme was inaugurated in September 1952, 1,21,340

houses have been sanctioned of which 87,071 have been completed. Roughly speaking, about 84 per cent, has been constructed by State Governments, 15 per cent, by employers and one per cent, by workers' co-operatives.

to Questions

SHRI ARJUN ARORA: May I know if in many cases the employers themselves are responsible for the delay; having taken the subsidy from the Government they have not utilised it for the Subsidised Industrial Housing Scheme?

SHRI ANIL K. CHANDA: I do not think the information is correct because the payment is made in a phased manner.

SHRI B. P. BASAPPA SHETTY: May I know whether plantations also come under this Subsidised Industrial Housing Scheme?

SHRI ANIL K. CHANDA: No, Sir. That is a separate scheme altogether.

AMOUNT ADVANCED UNDER THE LOW AND MIDDLE INCOME GROUP HOUSING SCHEMES

("SHRI BABUBHAI CHINAIt: •421. SHRI K. K. SHAH: (_ SHRI M. M. MEHTA:

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state the total amount advanced under the Low Income Group Housing Scheme and the Middle Income Group Housing Scheme for construction of houses during the years 1958-59, 1959-60 and so far in 1960-61?

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): A statement giving the required information is placed on the Table of the House.

tThe question was actually asked on the floor of the House by Shri Babubhai Chinai.

STATEMENT

Oral Answers

Total amounts advanced under the Low Income Group Housing Scheme and the Middle Income Group Housing Scheme during the years 1958-59, 1959-60 and 1960-61 (Up to 20th August, 1960).

	Amounta advanced
Name of Scheme	1958-59 1959-60 1960-61
((Figures in lakhs of Rupees)

Low Income Group Hous- ing Scheme.	604 • 47		•
2. Middle Income Group Hous- ing Scheme.		438.05†	109-25‡

*A sum of Rs. 651-22 lakhs has been allocated to State Governments for 1960-61. In accordance with the prescribed procedure for release of Central Assistance to State Governments, threefourths of the annual allocation is released to them automatically in 9 monthly instalments as Ways and Means advances which are to be adjusted in the last quarter of the year on the basis of actual expenditure. In addition, an amount of Rs. 65-00 lakhs has been provided for expenditure in Union Territories.

•(•Includes a sum of Rs. 433-60 lakhs advanced by the Life Insurance Corporation to the State Governments as also a sum of Rs. 4-45 lakhs drawn by the Delhi Administration from the normal Governmental sources.

^Further release of funds from the Life Insurance Corporation to the extent of Rs. 190-75 lakhs is likely to be made shortly, in favour of the various State Governments. Apart from the funds provided by the Life Insurance Corporation for the States, a sum of Rs. 45-00 lakhs has also been provided in the Budget of this Ministry for Delhi Admin is tra tion. SHRI BABUBHAI CHINAI: What ia the progress compared to the Second Plan?

SHRI ANIL K. CHANDA: The progress on the whole has been quite satisfactory. In the Second Plan Rs. 35'6 crores were allotted for the Low Income Group Housing Scheme. Already Rs. 25-83 crores have been disbursed to the various States. For this year we have provisioned for over Rs. 9 crores. That practically fulfils the target so far as Low Income Group Housing Scheme is concerned.

SHRI BABUBHAI CHINAI: What about the Middle Income Group Housing Scheme?

SHRI ANIL K. CHANDA: For that the amount for the first year was Rs. 3 crores and for the second year it was Rs. 4-33 erores. All the amounts have been drawn by tha States.

SHRI K. K. SHAH: Are Government aware that a number of Low Income Group Housing Co-operative Societies could not start work for over 10 months because funds were not available in Bombay?

SHRI ANIL K. CHANDA: That could not be correct because payments are made to the States in a phased manner. For the first 9 months 75 per cent, of the year's allotment is paid to them in monthly instalments.

SHRI MAHESWAR NAIK: May I know whether it is a fact that the interest charged on the loans on account of Low Income Group Housing Scheme is higher than on the loans advanced under the Middle Income Group Housing Scheme?

SHRI ANIL K. CHANDA: Ths interest charged on $loan_s$ for the Low Income Group is 4J per cent, while it is 5 per cent, for the Middle Income Group.

relatives?

SHRI T. S. AVINASHILINGAM CHETTIAR: What percentage of these funds has been utilised by the State Governments and municipalities direct and what precentage by the cooperatives?

SHRI ANIL K. CHANDA: I would require separate notice.

RULES PRESCRIBED FOR OF OFFICERS POSTING ABROAD

♦422. Shri M. S. GURUPADA SWAMY: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether any rules have been framed in regard to posting of officers to the India Supply Mission, Washington and India Store Department, London;

(b) if so, what are the conditions prescribed for the posting of officers to these offices;

(c) whether these rules have been changed from time to time; and

(d) if so, the reasons for the same?

DEPUTY MINISTER The OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): (a) and (b) No specific rules have been framed in regard to the posting of officers to India Supply Mission, Washington and India Store Department, London but the following considerations are borne in mind while making such postings:

- (i) Adequate purchase or inspection experience.
- (ii) Good record of service.
- (iii) In the case of postings of Deputy Directors to India Supply Mission, Washington, the pay of the officers as the pay has a bearing on the grant of diplomatic status for representational purposes.

(c) and (d) Do not arise.

to Questions SHRI M. S. GURUPADA SWAMY: May I ask if many of the persons who had been sent to these places in the past were related in a way to the Secretaries of various departments and if considerations have been changed from

time to time to accommodate these

SHRI K. C. REDDY: I do not think that the allegation implied is correct. An elaborate procedure is followed whenever selections have to be made for making these appointments. Panels are required to be sent up by the D. G. S. and D. and in some cases by the indenting departments, namely, the Ministry of Food and Agriculture, Ministry of Railways, etc. After these panels are received, the concerned persons are interviewed by the Secretary or the Joint Secretary of the Ministry. After the interview takes place and after going into all aspects of the matter, namely, the technical qualifications and technical experience of the candidates recommended, the final selections are made.

SHRI M. S. GURUPADA SWAMY: May I know, Sir, whether it has come to the notice of the Government that it has invariably happened in the past that people who were selected to these places were related to the Secretaries of the departments and the considerations have been changed from time to time to suit them?

SHRI K. C. REDDY: No. The considerations have not been changed. As already mentioned in the answer, certain broad considerations are kept in view before the selections are made. As regards the allegation made by the hon. Member that these candidates are always related to the Secretary or some officers in the Ministry, I cannot accept it, without further enquiry being made into it. If he is pleased to give some instances, we will look into them.

SHRI M. S. GURUPADA SWAMY: On_e more question, Sir. May I know Sir, whether, in the recent selections that have been made or